Annexure - 1

On the Letter Head of FPI based in an IFSC in India

To, Date:

(Name of the DDP)

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Subject: Declaration pursuant to sub-para 1(ii)(e) of Part A of SEBI Master Circular for Foreign Portfolio Investors, Designated Depository Participants and Eligible Foreign Investors (Modified through SEBI Circular SEBI/HO/AFD/AFD-POD-2/P/CIR/2024/89 dated June 27, 2024.)

Dear Sir / Madam,

We (Name of the FPI) (hereinafter referred to as FPI) having FPI registration number <<__________>> hereby declare that;

We am/are intending to / already have aggregate contribution, of NRIs, OCIs and RI individuals of more than 50% of the corpus of the FPI.

We undertake that contribution from a single NRI / OCI / RI shall remain below 25% of the corpus of the FPI at all times.

Select any one of the following:

☐ The details of NRI/OCI/RI constituents along with the copies of their PAN / alternate acceptable documents are as under:

Sl. No.	Name of NRI / OCI / RI	Category (NRI/ OCI/ RI)	PAN	Type of right held in the FPI (Ownership/ Economic Interest/ Control)	% of ownership/ economic interest/ control held in the FPI	Passport Number / OCI Card Number/ identity document issued by Government of India if PAN is not available

The details of non-individual constituents which are controlled directly or indirectly by one or more NRIs/OCIs/RI individuals, or where NRI/OCI/RI Individuals together hold 50% or more ownership or economic interest on a full look through basis, along with the copies of their PAN / alternate acceptable documents are as under:

Sl. No.	Name of entity	Type of right held in the entity (Ownership/ Economic Interest/ Control)	% of ownership/ economic interest/ control held in the FPI	Name of NRI / OCI / RI	Category (NRI/ OCI/ RI)	PAN	Type of right held in the entity (Ownership/ Economic Interest/ Control)	% of ownership/ economic interest/ control held in the entity	Passport Number / OCI Card Number/ identity document issued by Government of India if PAN is not available

We further declare that we shall at all times provide PAN card copies / copies of acceptable documents of all NRI/OCI/RI investors / constituents.

In case of non-individual constituents which are controlled directly or indirectly by one or more NRIs/OCIs/RI individuals, or where NRI/OCI/RI Individuals together hold 50% or more ownership or economic interest on a full look through basis, we shall provide the copies of the PAN / acceptable documents of such NRI/OCI/RI individuals.

Where the NRI/OCI/RI individual's PAN is not available, we shall submit the following documents:

I. A declaration from such NRI/OCI constituents to the effect that they neither have a PAN nor any taxable income in India;

II. A declaration from such RI individuals to the effect that they are exempted from obtaining PAN by the Indian tax authorities and the legal provision under which they are exempted;

III. Copy of Indian passport in case of NRIs.

IV. Copy of the OCI card in case of OCIs.

V. Copy of any identity document issued by Government of India (such as Aadhaar, passport, etc.) in case of RI individuals.

OR

- ☐ We are setup as a fund in IFSCs in India and regulated by IFSCA, and we satisfy all the requirements specified under sub-para 1(ii)(e)(iv) of Part A of SEBI Master Circular for Foreign Portfolio Investors, Designated Depository Participants and Eligible Foreign Investors.

Yours Faithfully,

Name:

Designation: